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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.184/91

date of decision : 3-9-1993

Between

K. Radha Krishnan : Applicant

and

1. The Secretary,
Min. of Personnel, Admn. Reforms,
and Pensions,
Dept. of Personnel & Training,
New Delhi

2. Union of India, rep. by
The Secretary
Department of Mines
Ministry of Steel & Mines

3. The Director General
Geological Survey of India
4, Chowringhee Lane
Calcutta 700 016

4. The Dy. Director General
Geological Survey of India
Southern Region
Bandlagadda, Hyderabad

: Respondents

Counsel for the applicant : V. Venkateswara Rao,
Advocate

Counsel for the respondents : Addl. SC for Central Govt.

CORAM :

HON. MR. JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice-Chairman)

*This OA is filed praying for declaration that filling
up of the post of Junior Technical Assistant of the Grade
of Rs.1400-2300 in the Southern Region, Geological Survey*

Copy to:-

1. The Secretary, Min. of Personnel, Admn. Reforms, and Pensions, Deptt. of Personnel & Training, New Delhi.
2. The Secretary, Department of Mines, Ministry of Steels and Mines, Union of India, New Delhi.
3. The Director General, Geological Survey of India, 4, Chowringhee lane, Calcutta-016.
4. The Dy. Director General, Geological Survey of India, Southern Region, Bandlagadda, Hyd.
5. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.
6. One copy to Sri. Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

of India, Hyderabad, by the candidates belonging to SC & ST in excess of the reservation of $22\frac{1}{2}$ per cent in the cadre on the basis of 40 point roster, is illegal, arbitrary, unconstitutional, and ~~quash~~ the 40 point roster being violative of Article 14 and 16 of the Constitution of India, and to hold that applicant is entitled for promotion to the post of Junior Technical Assistant leaving $22\frac{1}{2}$ per cent towards reservation for SCs & STs in the total number of posts of the cadre as and when they arise, with all consequential benefits.

2. On 22-2-1991, this Court passed an interim order by directing the respondents not to make any appointments to the post of Junior Technical Assistants pursuant to the proposed DPC Meeting, which was ~~scheduled~~ to be held on 22-2-1991 pending further orders.

3. Sri V. Venkateswara Rao, learned counsel for applicant submitted that the applicant is ~~not~~ in pursuing this OA and is withdrawing this OA.

4. Hence, the OA is dismissed. It is needless that in view of the dismissal of this OA, interim dated 22-2-1991 stands vacated.

5. No costs. CC by Wednesday i.e. 8-9-1993.

P. J. 8-6
(P.T. Thiruvengadam)
Member (Admn.)

Neeladri
(V. Neeladri Rao)
Vice-Chairman

Dated : September 2, 1993
Dictated in the Open Court

8/10/93
Dy. Registrar (Jd)

sk

P.V.R.

CC 29/93
O.A. 184/91/3

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated: 3/9/ -1993

ORDER/JUDGMENT: C

M.A/R.A/C.A.No.

in
O.A.No. 184/91

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

